



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA HOUSING BOARD  
(AMENDMENT) BILL, 2021**

(Bill No. 27 of 2021)

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(As passed by the Legislative Assembly of the State of Goa)

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GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
JULY, 2021

# The Goa Housing Board (Amendment) Bill, 2021

(Bill No. 27 of 2021)

A  
BILL

*further to amend the Goa Housing Board Act, 1968  
(Act 12 of 1968).*

BE it enacted by the Legislative Assembly of Goa in the Seventy-second Year of the Republic of India as follows:—

**1. Short title and commencement.**— (1) This Act may be called the Goa Housing Board (Amendment) Act, 2021.

(2) It shall come into force at once.

**2. Amendment of section 2.**— In section 2 of the Goa Housing Board Act, 1968 (Act 12 of 1968) (hereinafter referred to as the “principal Act”), —

(i) in clause (i), for the words “this territory”, the words “the State of Goa” shall be substituted;

(ii) in clause (n), for the word “territory”, the words “State of Goa” shall be substituted;

(iii) clause (u) shall be omitted.

**3. Amendment of section 3.**— In section 3 of the principal Act, in sub-section (3), for the expression “Land Acquisition Act of 1894”, the expression “Land Acquisition Act of 1894 or any other law, dealing with acquisition of land, for the time being in force” shall be substituted.

**4. Amendment of section 5.**— In section 5 of the principal Act, in sub-section (3), in the second proviso, —

(i) the expression, “, Daman and Diu” shall be omitted;

(ii) for the expression “Goa, Daman and Diu Salaries and Allowances of Members of the Legislative Assembly Act, 1964”, the expression “Goa Salaries, Allowances and Pension of Members of Legislative Assembly Act, 2004 (Act No. 20 of 2004)” shall be substituted.

**5. Amendment of section 21.**— In section 21 of the principal Act,—

(i) for the words “three lakh rupees”, the words “fifteen lakh rupees” shall be substituted;

(ii) in the first proviso, for the words “ten lakh of rupees” and “one crore of rupees”, the words “fifty lakh of rupees” and “five crore of rupees” shall be respectively substituted.

**6. Amendment of section 41.**— In section 41 of the principal Act, in sub-sections (1) and (2), for the words “ten lakhs”, the words “ten crore” shall be substituted.

**7. Amendment of section 53.**— In section 53 of the principal Act, —

(i) in sub-section (1), in the proviso, for the words “twenty-five thousand”, the words “twelve lakhs and fifty thousand” shall be substituted;

(ii) in sub-section (2), for the expression “the Land Acquisition Act, 1894”, wherever it occurs, the expression “the Land Acquisition Act, 1894 or any other law, dealing with acquisition of land, for the time being in force” shall be substituted.

**8. Amendment of section 68.**— In section 68 of the principal Act, in the proviso, —

(i) the expression “, Daman and Diu” shall be omitted;

(ii) for the word “Territory”, the words “State of Goa” shall be substituted.

**9. Amendment of section 95.** — In section 95 of the principal Act, in sub-section (2), in clause (a), the expression, “, Daman and Diu” shall be omitted.

**10. Amendment of section 97.**— In section 97 of the principal Act, for the word “fifty”, the words “five thousand” shall be substituted.

**11. Amendment of section 98.**— In section 98 of the principal Act,—

(i) in clause (a), for the words “five hundred rupees” and “fifty rupees”, the words “fifty thousand rupees” and “five thousand rupees” shall be respectively substituted;

(ii) in clause (b), for the words “one hundred rupees” and “ten rupees”, the words “ten thousand rupees” and “one thousand rupees” shall be respectively substituted.

**12. Amendment of section 99.**— In section 99 of the principal Act,—

(i) in clause (a), for the words “one hundred”, the words “ten thousand” shall be substituted;

(ii) in clause (b), for the word “fifty”, the words “five thousand” shall be substituted.

**13. Amendment of section 100.**— In section 100 of the principal Act, in clause (b), for the words “two hundred”, the words “twenty thousand” shall be substituted.

**14. Amendment of section 101.** — In section 101 of the principal Act, —

(i) in clause (a), for the words “one hundred”, the words “ten thousand” shall be substituted;

(ii) in clause (b), for the word “fifty”, the words “five thousand” shall be substituted.

**15. Amendment of section 102.**—In section 102 of the principal Act, in sub-section (2), for the words “compensation of such amount not exceeding one thousand rupees”, the words “compensation of an amount not less than one lakh rupees” shall be substituted.

**16. Amendment of section 128.**—In section 128 of the principal Act, in sub-section (3), the expression “, Daman and Diu” shall be omitted.